

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.212- TP 130 of 2016  
(CP 59 of 2016  
With  
ITEM No. 213- IA 488 of 2019

**Proceedings under Section 397-398 of Co. Act, 1956**

**IN THE MATTER OF:**

Sangita A Soni

.....Applicant

V/s

Navdeep Real Estate Pvt Ltd & Ors

.....Respondent

**Order delivered on 02/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: None

For the Respondent

: Mr. Ravi Pahwa, Advocate

**ORDER**

Learned Counsel for the respondent submits that a leave note was circulated on behalf of the applicant requesting adjournment in the matter.

At the request of the Counsel for the applicant, the matter stands adjourned to 27.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**